

ITEM NO.33

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No. 5181/2021

(Arising out of impugned final judgment and order dated 26-08-2020 in CRMA No. 21839/2020 passed by the High Court Of Judicature At Allahabad)

AMINUDDIN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 74713/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 74712/2021 - EXEMPTION FROM FILING O.T. and IA No. 74714/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 5182/2021 (II)

(IA No. 77473/2021 - EXEMPTION FROM FILING O.T.
IA No. 77471/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. W. Hussain, Adv.
Mr. Anilendra Pandey, AOR
Mr. Nadeem Hussain, Adv.
Ms. Priya Kashyap, Adv.

For Respondent(s) Mr. Vivek Narayan Sharma, Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Shaurya Krishna, Adv.

Mr. Bahar U. B., Adv.
Mr. Aftab Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

These appeals succeed and are allowed in terms of the signed judgment.

The impugned orders dated 26.08.2020 and 17.06.2020 are set aside with the requirement that the respective respondent No. 2 of these appeals shall surrender forthwith.

In the interest of justice, it is also provided that if they apply for bail afresh after surrendering and at an appropriate stage, such an application may be considered on its own merits.

All pending applications also stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)

(Signed judgment is placed in the file)